

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †625**  
TO BE ANSWERED ON 06.02.2025

**PVTG SCHEME IN CHHATTISGARH**

†625. SHRI BHOJRAJ NAG:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of funds received under the Particularly Vulnerable Tribal Groups (PVTG) scheme in Chhattisgarh;
- (b) the details of the ongoing works thereunder; and
- (c) the measures taken/being taken by the Government to grant ownership rights in respect of Minor Forest Produce (MFP) to Scheduled Tribes residing in forest areas?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY):

(a) The details of funds released to the State Government of Chhattisgarh under Development of PVTGs scheme during 2020-21 to 2022-23 are as under:

FY	Funds released (in Rs. lakhs)
2020-21	989.32
2021-22	996.90
2022-23	1500.00

During 2023-24, for the socio-economic development of 75 PVTG communities residing in 18 States and one UT including Chhattisgarh, Hon'ble Prime Minister launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) on 15th November 2023. With the launch of PM JANMAN, no new activities / projects have been approved / sanctioned under the Development of PVTGs scheme except for committed liabilities.

(b) As informed by State Government, the details of ongoing works under Development of PVTGs scheme are as follows:

1. Construction of Anganwadi Centers
2. Construction of Health Centers
3. Construction of Houses for PVTGs

(c) As reported by the State Government, in the State of Chhattisgarh 48,175 Community Forest Right Titles including 5,837 Forest Right Titles under Section 3(1)(c) of the Forest Rights Act 2006 i.e. “right of ownership, access to collect, use and dispose of minor forest produce which has been traditionally collected within or outside village boundaries” have been recognized / distributed till September 2024.

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